वहा पर अछूतो को उनके घर से उजाडा जा रहा है और बहनो की अस्मत लूटी जा रही है लेकिन सरकार इन बातो पर कोई ध्यान नही दे रही है। मुझे खेद के साथ कहना पडता है कि आजादी के 24 सालो के बाद भी अछूत लोग मानवीय अधिकारो से वचित है। मै आपसे निवेदन करना चाहता हू कि अगर इसी तरह की स्थिति चलेगी तो इस मुल्क मे बगावत होगी और उसको कोई रोक नही सकेगा। मुझे अफसोस के साथ कहना पडता है कि सरकार इस बात की तरफ कोई ध्यान नही दे रही है। मेरा आपके द्वारा निवेदन है कि सरकार इन बातो की छान-बीन कराये और यहा पर रिपोर्ट पेश करे।

श्री कृष्ण चन्द्र पन्त मुझे अफसोस है कि माननीय सदस्य उत्तेजित हो गए। उन्होने कल ही मुझ से कहा था कल शाम को मुझ लिख कर दिया और उस पर मैने कहा हो राजस्थान गवनमेंट को टेलाफोन से कहा है कि एक माननीय सदस्य से ऐसी खबर मिली है इस पर उनका फौरन उचित कार्यवाही करना चाहिए। यह कल ही की बात है।

श्री बी० पी० मौर्य अध्यक्ष महोदय, जब कभी भी शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स के ऊपर होने वाली ऐट्रासिटीज के बारे मे कोई काल अटेंशन मोशन होता है तो आप स्वीकार नही करते। पहले भी स्वीकार नही किया। तो इसका फैसला हो जाना चाहिये शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स की समस्या को लेकर जो कि बहुत भयकर समस्यायें है, उनके बारे मे काल अटेंशन क्यो नही स्वीकार करते।

अध्यक्ष महोदय मैने हाउस को बताया जब कल आये। कल कोई काल अटेंशन मोशन नही था। इन्होने कल शाम को 7 बजे दिया जब कि सारा बिजनेस तय हो चुका था।

श्री बी० पी० मौर्य मै मुजफ्फरनगर की मिसाल आपको देना चाहता हू। वहा पर शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स पर हुए अत्याचारो के बारे मे मैने काल अटेंशन मोशन दिया था और आपने कहा भी था कि उस पर विचार करेगे लेकिन उस पर आपने कोई ध्यान नही दिया। मैक्डो लोगो पर हुए अत्याचार का सवाल है लेकिन काल अटेंशन मोशन की ओर आपका ध्यान नही जाता।

अध्यक्ष महोदय आप कृपा कर बैठेंगे। काल अटेंशन है ही नही तो ध्यान किस पर दे।

SHRI B N REDDY (Nityalguda) Sir I have given notice of a calling attention on the atrocities committed on harijans, including ladies

MR SPEAKER I have not seen it It can be taken up only when it is allowed by me

—

12.32 hrs.

PAPERS LAID ON THE TABLE

NATIONAL WELFARE BOARD FOR SEAFARERS RULES

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub section (3) of section 408 of the Merchant Shipping Act 1958 —

(1) The National Welfare Board for Seafarers (Amendment) Rules, 1970 published in Notification No G S R 2055 in Gazette of India dated the 26th December, 1970

(2) The National Welfare Board for Seafarers (Amendment) Rules, 1971, published in Notification No G S R 621 in Gazette of India dated the 1st May 1971

[*Placed in Library. See* No LT- 886/71]

REPORT OF CENTRAL INSTITUTE OF ENGLISH, HYDERABAD

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (SHRI K S RAMASWAMY) Sir, on behalf of Shri Siddhartha

[Shri K. S. Ramaswamy]

Shankar Ray I beg to lay on the Table a copy of the Report on the activities of the Central Institute of English, Hyderabad, for the year 1969-70 along with the Audited Accounts. [*Placed in Library. See* No. LT—887/71].

NOTIFICATIONS UNDER ESSENTIAL SERVICES MAINTENANCE ACT

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI D. P. CHATTOPADHYAYA) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 2 of the Essential Services Maintenance Act, 1968 :—

(1) Notification No. S. O. 2919 published in Gazette of India dated the 7th August, 1971 declaring service connected with the supply of water in the State of West Bengal, to be an essential service.

(2) Order published in Notification No. S. O. 2920 in Gazette of India dated the 7th August, 1971 prohibiting strikes in any service connected with the supply of water in the State of West Bengal.

[*Placed in Library. See* No. LT-888/71]

NOTIFICATIONS, FINANCE ACCOUNTS ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959 :—

(i) The Governments savings Certificates (Amendment) Rules, 1971, published in Notification No. G. S. R. 1105 in Gazette of India dated the 26th July, 1971.

(ii) The Post Office Savings Certificates (Third Amendment) Rules, 1971, published in Notification No. G. S. R. 1106 in Gazette of India dated the 26th July, 1971.

(iii) The Government Savings Certificates (Fixed Deposits) (Amendment) Rules, 1971, published in Notification No. G. S. R. 1107 in Gazette of India dated the 26th July, 1971.

[*Placed in Library. See* No. LT—889/71]

(2) A copy of Mysore Notification No. S. O. 942 dated the 14 May, 1971 issued under section 30 of the Mysore Lotteries and Prize Competition Control and Tax Act, 1951, exempting the raffle conducted by the Mahila Mandali Bangalore, from the provisions of section 12 of the said Act read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore. [*Placed in Library. See* No. LT—890/71]

(3) A copy of the Finance Accounts of the Central Government for the year 1969-70. [*Placed in Library See* No. LT—891/71]

(4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :—

(i) G. S. R. 1103 published in Gazette of India dated the 26th July, 1971 together with an explanatory memorandum.

(ii) G. S. R. 1138 published in Gazette of India dated the 31st July, 1971 together with an explanatory memorandum.

[*Placed in Library. See* No. LT-892/71]

(5) (i) A copy of the Delhi Sales Tax (First Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. F. 4. (97)/69-Fin(G) in Delhi Gazette dated the 18th March, 1971, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union Territory of Delhi. [*Placed in Library. See* No. LT—893/71]